GOVERNMENT OF INDIA MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION LOK SABHA

UNSTARRED QUESTION NO. 4106

TO BE ANSWERED ON DECEMBER, 23, 2015 NIGHT SHELTERS

No. 4106 SHRI RAHUL SHEWALE:

DR. SHRIKANT EKNATH SHINDE: SHRI VINAYAK BHAURAO RAUT: SHRIMATI VASANTHI M.:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether dissatisfied with the Centre's affidavit on night shelters, the Supreme Court recently summoned the Union Urban Development Ministry;
- (b) If so, the details thereof;
- (c) whether the Government has convened a meeting with the State Government on utilization of funds for night shelters; and
- (d) if so, the details and the outcome thereof and the steps taken by the State Government on their parts?

ANSWER

THE MINISTER OF STATE IN THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO)

(a) &(b): Hon'ble Supreme Court in its order dated 04.12.2015 in W.P. (C) No. 55 of 2003 with W.P.(C) 572 of 2003 in the matter of E.R. Kumar & ANR Vs Union of India & Ors regarding

(c)&(d): This Ministry has been conducting regular review meeting for effective implementation of National Livelihoods Mission(NULM) including the Scheme of Shelters for Urban Homeless(SUH). Since launch of the Mission, Hon'ble Minister (HUPA) has conducted four zonal and one national meeting with States/UTs. Secretary (HUPA) has taken eight review meetings with States/UTs. In addition to this, the Ministry has organized 29 State Level Workshops and 20 Video Conferences with States/UTs from time to time. In these meeting, States/UTs were requested to assess the requirement of urban homeless shelters and sanction proposals for new construction/refurbishment and operation and maintenance of urban homeless shelters under SUH Scheme as per their requirement. As per the information received from States/UTs, so far 653 shelters have been sanctioned by the States/UTs under SUH component of NULM, out of which 226 shelters are operational.
